



2026:DHC:8510



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010186842019
+ **OMP (ENF.) (COMM.) 59/2019**

LARSEN & TOUBRO LIMITEDDecree Holder
Through: Mr. Amitesh Chandra Mishra
and Mr. Abhishek Gusain,
Adv.

versus

NORTH CENTRAL RAILWAYJudgement Debtor
Through: Mr. Mukul Singh, CGSC, Mr.
Aryan D., Ms. Priyal Goswami,
Adv.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

% **ORDER(ORAL)**
29.09.2026

EX.APPL.(OS) 1426/2026 (Release of Amount)

1. This is an application filed under Section 151 of CPC, 1908 seeking for release of interest amount.

2. For the reasons stated in the application, the same stands allowed and the remaining amount shall remain lying with the Registry.

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3. It appears from the record that the stamp duty filed by the



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Decree Holder is beyond one month from the execution of the award.

4. At this stage, learned Counsel appearing for the Petitioner seeks leave to withdraw the present petition with liberty to file it again as and when situation arise after depositing adequate stamp duty as per Indian Stamp Act, 1899, applicable in the NCT of Delhi and in line with the judgement passed by this Court in ***M/s URC Construction (P) Ltd. v. Airports Authority of India¹***.

5. Leave and liberty is granted as aforesaid.

6. The present petition is dismissed as withdrawn. Pending applications, if any, stands disposed of.

OM PRAKASH SHUKLA, J

SEPTEMBER 29, 2026/ at

Signature Not Verified

¹ OMP (ENF.)(COMM) 155/2026

Signed By: GUNN OMP (ENF.) (COMM.) 59/2019
Signing Date: 29.09.2026
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